

(b) if so, the details thereof?

### Advocates on Rolls of High Courts

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). The High Powered Expert Committee (Sachar Committee) for the revision of the Companies Act and the M.R.T.P. Act, has recommended enlarging the scope of the M.R.T.P. Act, 1969 so as to include the provisions for the protection of consumers against "unfair trade practices". This and other recommendations made by the Committee for amending the M.R.T.P. Act are under Government's consideration.

2543. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of Advocates on the rolls of all High Courts and the Supreme Court as on 1st April, 1980;

(b) whether the Government of India have any information about the number of advocates who are self-supporting at present; and

(c) whether the Government of India have any scheme to provide financial help to Advocates?

### Waiving of 'on Account' Payment made to West Bengal Government

2542. SHRI HANNAN MOLLAH: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government of West Bengal requested the Government of India for waiving the entire 'on account' payment made to the West Bengal Government during 1971-72;

(b) is it a fact that at that time there was no representative Government in the State and everything was under direct control of the Government of India; and

(c) if so, whether the present State Government of West Bengal be relieved of the said payment?

THE MINISTER OF INFORMATION & BROADCASTING AND SUPPLY & REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir.

(b) and (c). For the greater part of the year 1971-72, the State of West Bengal was under President's Rule, but this does not absolve the State Government from rendering accounts for the advance and refunding the unspent balance.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The Government does not have a record of the number of Advocates in High Courts and the Supreme Court. The respective State Bar Councils have to maintain a roll of Advocates and the Supreme Court Registry will have the information about the 'Advocates on record' and the 'Senior Advocates' in the Supreme Court.

(b) No Sir.

(c) No Sir.

### Schemes for growth of Small Newspapers

2544. SHRI SAIFUDDIN CHOWDHARY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state (a) what are the schemes prepared by Government for promoting the growth of small and district newspapers and details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAMDULARI SINHA): (a) Provisions to provide facilities/concessions in the matter of issue of advertisements, supply of publicity material, feature articles, photographs, charbas,

rebonoid blocks, allocation of newsprint etc. to small and medium newspapers already exist. However, a variety of policy initiatives and programmes to help the small and medium newspapers are under the consideration of the Government. The Government's policy regarding allocation of newsprint will be announced in the House within this week. The Government have also decided to review the present advertising policy. A Committee has been set up to study its various aspects and recommend suitable measures in this regard. The Committee's recommendations are awaited.

### Import of 200 M.W. Turbines

2545. SHRI JANARDHANA POOJARY: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether Government have decided to import 200 Magawatt turbines from abroad;

(b) if so, whether it is a fact that BHEL Workers Association has resented this decision; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) According to the Import Policy of the Government of India, users are permitted to call for global tenders in respect of power generation equipment irrespective of the fact whether the equipment is manufactured indigenously or not. The recommendations made on the basis of the global tenders are to be considered by an Empowered Committee constituted under the Chairmanship of Secretary, Department of Heavy Industry, which examines the recommendations before giving final clearance.

(b) and (c). During the visit of the Minister for Energy to the Hardwar unit of BHEL on 15th May, 1980,

some workers represented that power generation equipment should not be imported.

### Coal Production Target

2546. PROF. MADHU DANDAVATE: Will the Minister of ENERGY AND COAL be pleased to state:

(a) what was the expected coal production target upto 1st June, 1980;

(b) what is the actual production of coal upto this date;

(c) is there any gap between the target and the actual production; and

(d) if so, what steps are taken to close this gap?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Coal production target for April and May 1980 was 18.51 million tonnes.

(b) Actual coal production in April and May 1980, was 17.75 million tonnes.

(c) There is a gap of 0.78 million tonnes between the target and actual production in April and May, 1980.

(d) Steps taken to close the gap between target and actual production are:

(i) Higher priority in allocation of power to the coal mines in Eastern region.

(ii) Control of absenteeism amongst the miners.

(iii) Improving the law and order situation in the coal mining areas with the co-operation of State Governments concerned.

### Plan to set up District Radio Stations

2547. PROF. NARAIN CHAND PARASHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is a plan to set up District Radio Stations so as to